

[Secretary]

2. That at page 16, after line 27, the following be inserted, namely:

71. After the elections held in any year in pursuance of the notifications issued under section 12, there shall be notified by the appropriate authority in the Official Gazette the names of members elected by the elected members of the Legislative Assemblies of the States and by the members of the electoral colleges for the various Part C States at the said elections together with the names of any persons nominated by the President to the Council of States under sub-clause (a) of clause (1) of article 80 or under any other provisions.

72. After the elections held in pursuance of the notification issued under section 13 for the re-constitution of the electoral college for a Scheduled Part C State, there shall be notified by the appropriate authority in the Official Gazette as soon as may be after the date or the last of the dates fixed for the completion of the said elections, the names of the persons elected for the various electoral college constituencies at the said elections".

Publication of results of elections for the re-constitution of electoral colleges for certain Part C States.

74. After the elections held in any year in pursuance of the notifications issued under section 16, there shall be notified by the appropriate authority in the Official Gazette the names of the members elected by the various Council constituencies and by the members of the Legislative Assembly of the State at the said elections together with the names of any persons nominated by the Governor or Rajpramukh, as the case may be, under sub-clause (e) of clause (3) of article 171".

"Publication of results of elections to the State Legislative Councils and of names of persons nominated to such Councils.

74. After the elections held in any year in pursuance of the notifications issued under section 16, there shall be notified by the appropriate authority in the Official Gazette the names of the members elected by the various Council constituencies and by the members of the Legislative Assembly of the State at the said elections together with the names of any persons nominated by the Governor or Rajpramukh, as the case may be, under sub-clause (e) of clause (3) of article 171".

Clause 79

5. That at page 30, the existing clause 79 be deleted.

Clause 80

6. That at page 30, line 7, for sub-clause (a), the following be substituted, namely :

"(a) in sub-section (1) for the word and figures, 'section 75' the word and figures 'section 74' shall be substituted; and".

7. That at page 30, lines 8 to 10, for sub-clause (b) the following be substituted, namely :

"(b) in sub-section (2), for the word and figures 'section 75' the word and figures 'section 74' shall be substituted".

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House".

REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL, 1956

Secretary : Sir, I lay on the Table of the House the Representation of the People (Second Amendment) Bill, 1956, which has been returned by Rajya Sabha with amendments.

Shri Kamath (Hoshangabad) : Will this Bill, as passed by the Rajya Sabha with amendments, be taken up for consideration in this Session?

Mr. Deputy-Speaker : It would be taken up.

Shri Bhagwat Jha Azad (Purnea cum Santal Parganas) : It is a formal amendment. It will be taken up in this session.

Mr. Deputy-Speaker : Did Shri Radha Raman want to say something?

Shri Radha Raman (Delhi City) : I only wanted that I should be called before the House adjourned so that I could continue on the next day.

Mr. Deputy-Speaker : We will see when the House meets again.

6-05 P.M.

The Lok Sabha then adjourned till Half Past Ten of the Clock on Monday, the 28th May, 1956.